

ITEM NO.1708

COURT NO.10

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(S). 3860/2023

RAMANAND (SINCE DECEASED) THROUGH HIS LRS

APPELLANT(S)

VERSUS

HIRA LAL & ORS.

RESPONDENT(S)

(IA No. 223214/2024 - CHANGE OF ADVOCATE ON RECORD)

Date : 28-11-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANDEEP MEHTA
[IN CHAMBER]

For Appellant(s) Mr. Randhir Kumar Ojha, AOR

For Respondent(s) Mr. Shashank Tripathi, AOR
Mr. Deepak Kumar Singh, Adv.

Mr. Sunil Kumar Singh, Adv.
Ms. Mukti Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA No. 223214/2024

The application filed by Ms. Mukti Singh, Advocate-on-Record seeking discharge of earlier Advocate-on-Record, Mr. Shashank Tripathi, who was representing respondent No.1.

2. Mr. Shashank Tripathi, Advocate-on-Record submitted that till date he has not received any direct intimation of discharge from the respondent No.1. Nevertheless, learned AOR has been gracious enough to state that he has no objection if another AOR puts appearance on behalf of the respondent No.1. Thus the interlocutory application is allowed and Mr. Shashank Tripathi, Advocate-on-Record is discharged from the matter.

3. Ms. Mukti Singh, Advocate-on-Record is permitted to file vakalatnama and appearance on behalf of the respondent No.1.

(JAGDISH KUMAR)
COURT MASTER

(RAVINDER KUMAR)
BRANCH OFFICER